

posts included in Group 'A' & Group 'B' of the Central Secretariat Official Language Service were published in the Gazette of India on 24.9.1983. Action is in progress for the constitution of the Service in accordance with the provisions of these rules. For this purpose the Service particulars etc. of the departmental candidates have been sent to the Union Public Service Commission for taking further necessary action. All possible efforts are being made to finalise the constitution of the Service. The ad-hoc appointments made after 19.9.81 will be replaced by regular appointments after the constitution of the Service.

Industrialisation of Tribal Sub-plan Areas

3008. SHRIMATI SUMATI ORAON
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Ministry had appointed a committee of administrators, academicians and representatives of the Ministries of Industrial Development and Education, to advise on the future lines of development in the Central Indian belt particularly in and around industrial complexes with a view to minimising adverse effects and involvements of tribals in the process of industrialisation;

(b) if so, what were the recommendations of this committee and to what extent and with what results it has been possible to implement such recommendations;

(c) will Government initiate appropriate measures to ensure that with the process of continued industrialisation of tribal sub-plan areas, the tribal interests are protected and promoted; and

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) The Committee has not submitted the final report.

(c) and (d) The Government's effort is to minimise hardships to tribal people due to the adverse effect of industrialisation of tribal areas. The matter is reviewed from time to time. These matters were discussed by the Home Minister with the Chief Ministers/Ministers of Madhya Pradesh, Bihar, Orissa, West Bengal in February, 1983.

Hardships to All India Service Officers in Service Matters

3009. SHRIMATI SUMATI ORAON:
Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 8900 on 27 April, 1983 regarding hardships to all India Service Officers in service matters and state :

(a) whether any instances of undue hardships in services matters of All India Services officers were brought to the notice of his Ministry during the past one year;

(b) if so, details thereof;

(c) the extent to which such instances engaged the attention of the Ministry vis-a-vis the extent of relief granted to concerned AIS officers;

(d) whether Government are aware of any instance wherein due attention was/is not extended, thereby such matters were/are allowed to remain unduly pending for months together, thus unduly aggravating the hardships such AIS officers were/are subjected to already; and

(e) if so, what action Government propose to take against the officials erring on this count besides speedy redressal of grievances of undue hardships of concerned AIS officers ?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) These relate to service matters such as fixation of pay, regulation of seniority, enrolment in group insurance scheme, voluntary retirement and grant of leave, etc.

(c) Government consider such instances on the merit of each case involving undue hardship to an extent not contemplated when the Rules/Regulations were framed and relief is granted accordingly.

(d) No, Sir.

(e) Does not arise.

Unutilised Letters of Intent

3010. **SHRI AJIT KUMAR SAHA :** Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have contemplated to come down heavily on idle industrial licence-holders;

(b) the numbers of letters of intent issued in 1974-1979;

(c) the number out of them who have managed to remain on the active list;

(d) whether it is a fact that nearly half of four thousand letters of intent issued in the 1974-79 period got converted into actual industrial licences; and

(e) the reaction of Government on the unsatisfactory state of affairs ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : (a) to (e) With a view to ensure expeditious implementation of the projects for which letters of intent/industrial licences have been granted and to check pre-emption of capacity by the holders of such letters of intent/industrial licences, the Ministry

of Industry has asked all the Administrative Ministers concerned to review the progress of each case and weed out such of the letters of intent/industrial licences as have not been implemented during the validity periods allowed. State Governments have also been requested to effectively monitor the progress of implementation of letters of intent/industrial licences being granted for setting up of industries in their States.

A total of 4213 letters of intent were granted during the years 1974 to 1979. Out of these, while 1978 letters of intent have already been converted into industrial licences, another 1664 have been treated as lapsed/cancelled. The remaining 551 letters of intent are under active review in the Administrative Ministries concerned.

Meeting of National Integration Council Held in New Delhi

3011. **SHRI KAMAL NATH :**
SHRI MOOL CHAND DAGA:
SHRI N. E. HORO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a meeting of the National Integration Council was held in New Delhi in January, 1984; and

(b) if so, the salient features of the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) A Consensus emerged at the meeting against regionalism and linguistic fanaticism. It recognised the important role of political parties in propounding National Integration. The Council stressed the necessity for curbing communal writings. The need for the press to exercise restraint in reporting events which may have an adverse effect on national unity was also emphasised. It was felt that the State Governments